

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 828 of 2020

IN THE MATTER OF:

RS Infra Projects

Through Proprietor Ram Babu

Sharma

...Appellant

Vs.

Supreme Infrastructure India Ltd.

...Respondent

Present:

**For Appellants: Mr. Arun Kathpalia, Sr. Adv. With Mr. Ankit Sharma, Ms.
Preeti Kashyap, Advocates**

For Respondents: Mr. Nitin Mishra and Mr. Rahul Chitnis, Advocates

ORDER

(Through Virtual Mode)

16.04.2021: Ld. Counsel for the Appellant seeks and is granted further two weeks' time to file Rejoinder.

Ld. Counsel for the Respondent pointed out that I.A. No. 333/2021 has already been disposed of vide order dated 23.03.2021. The Registry is directed not to list the matter for consideration of the aforesaid I.A.

Let the matter be fixed 'For Admission (After Notice) on **10th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/RR